

A 2  
2

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Original Application No. 635 of 1994

Mangal Singh :::::: Applicant

Versus

Union of India  
and Others :::::: Respondents

Hon'ble Mr. Maharaj Din, Member 'J'

This original application has been preferred by the applicant seeking the relief of direction to the respondent no.2 to decide his representation in respect of out standing dues.

2 The applicant was posted as Chief Goods Supervisor at Belanganj Agra. He submitted an application dated 03.12.90 for his voluntary retirement but subsequently vide application dated 02.1.91 he made prayer for revocation of the offer of voluntary retirement which was rejected vide letter dated 09.2.91 communicated to the applicant. It is stated that there are out standing dues to be paid to the applicant details of which are given in the representation dated 13.3.93 and 13.4.93 Annexure A-1 and Annexure A-2 respectively. The said representations according to the applicant are not replied and still pending for disposal. Therefore, the applicant sought relief of direction to respondent no.2 to decide his representation.

Contd.....pg.2/-



3. Heard, learned counsel for the applicant at admissionsstage.

4. After submiting the representations a considerable period has passed and the same are not replied as has been stated by the applicant. However, respondent no.2 is directed to dispose of the representation dated 13.3.93 and 13.4.93(Annexure A-1 and A-2). by reasoned and speaking order. The applicant shall furnish the copy of representations dated 13.3.93 and 13.4.93 together with the order of the Court to the respondents and the respondents shall dispose of the same within a period of 3 months from the date of receipt of copy of representation and the order of Court.

Member (J)

Allahabad, Dated 27th May, 1994

/M.M./